

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2619
ANSWERED ON:12.03.2010
SPURIOUS DRUGS
Ahir Shri Hansraj Gangaram

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether any demand has been raised before the Government to bring in necessary amendments in the Copyright Act, The Trade Mark Act and The Bureau of Indian Standards Act in order to impose a complete ban on the spurious drugs;
- (b) if so, whether any steps have been taken by the Government in support of such a demand;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (d): The term 'Spurious Drugs' is defined under section 17B of the Drugs and Cosmetics Act, 1940. Under the provision of this Act any manufacture for sale, or for distribution, or stocking, or exhibition of spurious drugs is completely prohibited.